

Funds for people affected by natural calamity in J&K

†384. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state the details of amount of relief funds announced by the Central Government to help the people affected by the natural calamity in Jammu and Kashmir and the total amount released thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): In order to supplement the efforts of the State Government of Jammu and Kashmir, the Government of India has released ₹ 1000 crore under Special Plan Assistance (SPA) on 22.10.2014 to the State.

In addition, an amount of ₹ 570 crore for rebuilding of damaged houses and ₹ 175 crore for damaged hospitals have been announced from the Prime Minister's National Relief Fund.

Besides, an amount of ₹ 94.33 cr. released in advance from State Disaster Response Fund (SDRF).

Canteen facility for retired para-military personnel in Rohru, Shimla

385. SHRI BASHISTHA NARAIN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is no canteen facility (C.S.D.) for retired para-military personnel in Rohru in Shimla District of Himachal Pradesh;

(b) if so, whether Government propose to consider opening a C.S.D. facility for them as the C.S.D. facility for army personnel does not provide them the necessary items; and

(c) by when C.S.D. facility will be provided to the thousands of retired para-military personnel of Rohru and other adjacent areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) Canteen Stores Department (CSD) facility is applicable to serving and retired personnel of Defence Forces and not to Para-Military [now Central Armed Police Forces (CAPFs)] personnel. However, on the lines of CSD, the Government has launched a Central Police Canteen (CPC) System on 18/09/2006 for the serving/retired CAPF personnel and their families. As on date, in Himachal Pradesh, 02 Master Canteens (MCs) and 17 Subsidiary Canteens (SCs) are functioning. Out of these

†Original notice of the question was received in Hindi.

01 Master Canteen and 08 Subsidiary Canteens are functioning in the Shimla District. All serving/retired CAPF personnel and their families can avail CPC facilities from any CPC.

Communal riots in the country

386. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the communal riots that took place in the country during the current year;
- (b) the reasons for each one of them, the number of people killed/injured in each case; and
- (c) the measures taken to bring the situation under control and solve the problems?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) As per available information, during the current year upto October, 2014, 561 incidents of communal violence have been reported in the country in which 90 persons were killed and 1688 persons were injured.

These incidents are reported to be attributed to religious factors, gender related issues, land and property disputes and other miscellaneous issues.

(c) 'Police' and 'Public Order' are State subjects as per the provisions of the Constitution of India and the State Governments are primarily responsible for maintaining law and order and taking action under existing laws. However, the Central Government assists the State Governments/Union Territory Administrations in a number of ways like sharing of intelligence, sending alert messages, providing Central Armed Police Forces including the composite Rapid Action Force, created specifically to deal with the communal situation to the State Governments on specific request and in the modernization of State Police Forces. In addition, advisories are also sent from time to time on important developments having bearing on communal harmony. The Communal Harmony Guidelines circulated to the States and Union Territories in 2008 delineate steps to be taken to prevent communal violence and steps to be taken to restore peace & order in case of outbreak of communal violence. The activities of all organizations having a bearing on communal harmony in the country are under constant watch of law enforcement agencies and requisite legal action is taken, wherever necessary.